

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 456/MP/2020

- Subject : Petition seeking approval under Section 17(3) and 17(4) of the Electricity Act, 2003 read with Article 15 of the Transmission Service Agreement dated 24.6.2015 for creation of security interest in the transmission project assets and other relevant documents of Raipur-Rajnandgaon Warora Transmission Limited in favour of Security Trustee.
- Date of Hearing : 19.3.2021
- Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
Shri Prakesh S. Mhaske, Member (ex-officio)
- Petitioners : 1. Raipur-Rajnandgaon Warora Transmission Limited (RRWTL)
2. Catalyst Trusteeship Limited
- Respondents : Maharashtra State Electricity Distribution Company Limited and 7 Ors.
- Parties Present : Shri Amit Kapur, Advocate, RRWTL
Ms. Poonam Verma, Adocate, RRWTL
Ms. Aparajita Upadhyay, Advocate, RRWTL
Ms. Sakshi Kapoor, Advocate, RRWTL
Shri Bhavesh Kundalia, RRWTL
Shri Prashant Soni, RRWTL

Record of Proceedings

Case was called out for virtual hearing.

2. Learned counsel for the Petitioners submitted that the present Petition has been filed for *in-principle* approval of the Commission for creation of security in favour of the Petitioner No.2, Catalyst Trusteeship Limited by way of mortgage, hypothecation and charge or assignment over all movable and immovable assets of the Petitioner No.1 including its beneficial rights, title and interest under Transmission Service Agreement, transmission licence and other transmission project related documents. It was submitted by the learned counsel for the Petitioners that the requisite information/ details including no dues certificate issued by the prior lenders and Security Trustee have already been submitted.

3. After hearing the learned counsel for the Petitioners, the Commission reserved order in the matter.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Legal)

